

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5362/2021

(Arising out of impugned final judgment and order dated 28-04-2021 in CRLMC No. 5866/2020 passed by the High Court Of Kerala At Ernakulam)

XXX

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.87162/2021-EXEMPTION FROM FILING O.T. and IA No.87164/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.87168/2021-APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 02-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Rajit, Adv.
Mr. Vaibhav Niti, AOR
Mr. Abraham Mathan, Adv.
Mr. Dheeraj Rajan. C., Adv.
Mr. Justine George, Adv.
Ms. Madhavi Agrawal, Adv.
Mr. Divyanshu Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for interim relief as well as on the Special Leave Petition.

(ARJUN BISHT)
(COURT MASTER (SH))

(ASHWANI THAKUR)
AR-CUM-PS

(RAJ RANI NEGI)
DY. REGISTRAR